

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

114. IA/1350/2024 C.P. (IB)/83(MB)2022

IN THE MATTER OF

Mivaan Pharma

... Petitioner

Vs

Waxsen lifscience Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Aniruth Purusothaman (PH)

For the Respondent:

ORDER

IA 1350 of 2024- The prayer in the Application is for extension of time by period of 30 days from 03.03.2024 to 02.04.2024. Ld. Counsel for the Applicant prays for a short adjournment so as to file the affidavit pursuant to the order dated 04.03.2024. Neither the copy of the affidavit is available on record of the Court nor the same is available with the Counsel. In view of the same, adjourned to **14.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. IA/821/2024 C.P. (IB)/83(MB)2022

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Mivaan Pharma

... Petitioner

Vs

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... Respondent

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For the Applicant: Adv. Aniruth Purusothaman (PH)

For the Respondent:

ORDER

Adjourned to **14.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/